

## C O N T E N T S

**Fifteenth Series, Vol. XXVIII, Eleventh Session, 2012/1934 (Saka)  
No.18, Thursday, September 6, 2012/Bhadra 15, 1934 (Saka)**

| <u>S U B J E C T</u>  | <u>P A G E S</u> |
|---|------------------|
| <b>REFERENCE BY THE SPEAKER</b>   | 2-3              |
| Tragic incident of fire at a private<br>cracker factory in Sivakasi, Tamil Nadu |                  |
| <b>ORAL ANSWER TO QUESTION</b>  |                  |
| *Starred Question No.365  | 4-9              |
| <b>WRITTEN ANSWERS TO QUESTIONS</b>   |                  |
| Starred Question Nos.366 to 384   | 10-86            |
| Unstarred Question Nos.4141 to 4370   | 87-454           |

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\*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

|  |                |
|--|----------------|
| <b>PAPERS LAID ON THE TABLE</b>  | <b>455-459</b> |
| <b>MESSAGES FROM RAJYA SABHA</b>   | <b>460-461</b> |
| <b>LEAVE OF ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE</b>  | <b>461</b>     |
| <b>COMMITTEE ON PAPERS LAID ON THE TABLE</b>   | <b>462</b>     |
| <b>10<sup>th</sup> Report and Minutes</b>  |                |
| <b>STATEMENTS BY MINISTERS</b>   | <b>462-463</b> |
| (i) Status of implementation of the recommendations contained in the 228 <sup>th</sup> Report of the Standing Committee on Industry on 'Revival and Restructuring of Cement Corporation of India Ltd. (CCI)', pertaining to the Ministry of Heavy Industries and Public Enterprises. |                |
| <b>Shri Praful Patel</b>   | <b>462</b>     |
| (ii) Status of implementation of the recommendations contained in the 14 <sup>th</sup> Report of the Standing Committee on Railways on Demands for Grants (2012-13), pertaining to the Ministry of Railways.   |                |
| <b>Shri K.H. Muniyappa</b>   | <b>463</b>     |
| <b>STREET VENDORS (PROTECTION OF LIVELIHOOD AND REGULATION OF STREET VENDING) BILL, 2012</b>   | <b>463</b>     |
| <b>MATTERS UNDER RULE 377</b>  | <b>464-485</b> |
| (i) Need to ban the import of coconut products in the country  |                |
| Shri Charles Dias  | 464            |
| (ii) Need to look into the problems of migrants/refugees coming from Pakistan to India   |                |
| Shrimati Chandresh Kumari  | 465-466        |

- (iii) Need to take urgent measures to check erosion of land and to provide funds for maintenance of watershed projects in hill states particularly in Uttarakhand
- Shri Satpal Maharaj 467
- (iv) Need to lift ban on transportation of construction material from Mangalore port to Lakshadweep
- Shri Hamdullah Sayeed 468
- (v) Need to set up a chair in the name of Mahatma Ayyankali, the great social reformer at the Central University, Kasargod, Kerala
- Shri Kodikkunnil Suresh 469-470
- (vi) Need to create a new Tirunelveli Railway Division with Tirunelveli as its headquarters
- Shri S.S. Ramasubbu 471
- (vii) Need to set up adequate number of schools with class I to class XII in the country
- Shri Jai Prakash Agarwal 472
- (viii) Need to augment railway services and improve passenger facilities in Amreli parliamentary constituency, Gujarat
- Shri Naranbhai Kachhadia 473-474
- (ix) Need to constitute a committee to ensure compliance of guidelines for issuance of BPL card to eligible persons particularly in Sheohar parliamentary constituency, Bihar
- Shrimati Rama Devi 475

- (x) Need to include Pakur, Dumka and Deoghar districts of Jharkhand under Integrated Action Plan and provide all facilities under the Action plan in these districts
- Shri Nishikant Dubey 476
- (xi) Need to approve de-notification of boundaries of Son Chiraiya Sanctuary as proposed by the Government of Madhya Pradesh and de-notify the area under the Sanctuary
- Shrimati Yashodhara Raje Scindia 477
- (xii) Need to make singing of national anthem daily obligatory in all primary, secondary and higher educational institutions in the country
- Shri Haribhau Jawale 478
- (xiii) Need to stop levy of toll tax on certain National Highways and bridges in Uttar Pradesh
- Shri Mithilesh Kumar 479
- (xiv) Need to develop religious places around Allahabad as tourist spots keeping in view the Kumbha Mela to be held in Allahabad in 2013
- Shri Kapil Muni Karwariya 480
- (xv) Need to rehabilitate families displaced due to erosion of village land caused by river Gandak in Gopalganj parliamentary constituency, Bihar
- Shri Purnmasi Ram 481

- (xvi) Need to release funds under Post Matric Scholarship scheme to facilitate eligible students at the time of admission to higher educational institutions

Shri P.R. Natarajan

482-483

- (xvii) Need to provide additional opening at Major bridge No. 559 on Cuttack-Barang Section in East Coast Railway Zone

Shri Bhartruhari Mahtab

484

- (xviii) Need to provide a financial package for providing relief, drinking water and augmentation of employment guarantee scheme in drought-hit areas of Maharashtra

Shri Bhausahab Rajaram Wakchaure

485

### **ANNEXURE – I**

Member-wise Index to Starred Questions

487

Member-wise Index to Unstarred Questions

488-492

### **ANNEXURE – II**

Ministry-wise Index to Starred Questions

493

Ministry-wise Index to Unstarred Questions

494

**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

## LOK SABHA DEBATES

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LOK SABHA

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Thursday, September 6, 2012/Bhadra 15, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

**REFERENCE BY THE SPEAKER**

**Tragic incident of fire at a private cracker factory in Sivakasi, Tamil Nadu**

MADAM SPEAKER: Hon. Members, you may be aware that in a tragic incident, as per official report, about 38 persons have been killed and 49 others injured when a fire broke out at a private cracker factory in Sivakasi, Tamil Nadu on 5<sup>th</sup> September, 2012.

The House expresses its profound sorrow on this tragedy which has brought immense pain and suffering to the affected families.

The House may now stand in silence for a short while as a mark of respect in the memory of the departed.

**11.01 hrs**

*The Members then stood in silence for a short while.*

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MADAM SPEAKER: Now, Question Hour.

Q.No. 365 -Shri Arvind Kumar Chaudhary.

... (*Interruptions*)

**11.03 hrs**

*At this stage, Shri Ganesh Singh, Shri A.K.S. Vijayan, Shri K. Sugumar and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

**(Q.365)**

श्री अरविन्द कुमार चौधरी : माननीय अध्यक्ष महोदया, वर्ष 2009-2010 में रेलकर्मियों की विफलता के कारण 22, वर्ष 2010-2011 में 23 और वर्ष 2011-2012 में 20 दुर्घटनाएं हुईं। मैं माननीय मंत्री जी से जानना चाहता हूं कि रेलकर्मियों की विफलता के क्या कारण हैं और उन पर क्या कार्रवाई हुई?...(व्यवधान)

SHRI K.H. MUNIYAPPA: Madam, from 2004-2005 onwards till today accidents have reduced from 169 to 77. ... *(Interruptions)* The accidents due to collision, derailment ... *(Interruptions)* have reduced by 54 per cent from 2004 till today. ... *(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

**11.04 hrs**

*The Lok Sabha then adjourned till Twelve  
of the Clock.*

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**12.00 hrs**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Shri Francisco Cosme Sardinha in the Chair)*

*(At this stage, Shri Ganesh Singh, Shri K. Sugumar and some other hon. Members came and stood on the floor near the Table.)*

*... (Interruptions)*

MR. CHAIRMAN: Please sit down. Please go back to your seats. Papers to be laid on the Table of the House.

*... (Interruptions)*

**12.0 ½ hrs****PAPERS LAID ON THE TABLE**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): On behalf of Shri Vayalar Ravi, I beg to lay on the Table a copy of the Public Procurement Policy for Micro and Small Enterprises (MSEs) Order, 2012 (Hindi and English versions) published in Notification No. S.O. 581(E) in Gazette of India dated 26<sup>th</sup> March, 2012 issued under Section 11 of the Micro, Small and Medium Enterprises Development Act, 2006.

(Placed in Library, See No. LT 7377/15/12)

*... (Interruptions)*

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2012-2013.

(Placed in Library, See No. LT 7378/15/12)

*... (Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2010-2011, together with Audit Report thereon.

(Placed in Library, See No. LT 7379/15/12)

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2009-2010, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2009-2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 7380/15/12)

- (5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the years 2009-2010 and 2010-2011 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 7381/15/12)

(6) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2009-2010 and 2010-2011 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 7382/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the RITES Limited and the Ministry of Railways for the year 2012-2013.

(Placed in Library, See No. LT 7383/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy of the Chartered Accountants (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. 1-CA (7)/145/2012 in Gazette of India dated 1<sup>st</sup> August, 2012 under Section 30B of the Chartered Accountants Act, 1949.

(Placed in Library, See No. LT 7384/15/12)

(2) A copy of the Limited Liability Partnership (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 430(E) in Gazette of India dated 5<sup>th</sup> June, 2012, under Section 79 of the Limited

Liability Partnership Act, 2008 containing corrigendum thereto published in Notification No. G.S.R 485(E) dated 21<sup>st</sup> June, 2012.

(Placed in Library, See No. LT 7385/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 67 of the Limited Liability Partnership Act, 2008:-

- (i) Draft Notification No. F. No. 1/1/2011-CL-V specifying the provisions of sub-section (1) of Section 637 of the Companies Act, 1956 shall be extended to the Limited Liability Partnerships.
- (ii) Draft Notification No. F. No. 1/1/2011-CL-V delegating to the Regional Directors at Mumbai, Nodia, Kolkata, Chennai, Ahmedabad and Hyderabad, the powers and functions of the Central Government under Section 39 of the said Act.

(Placed in Library, See No. LT 7386/15/12)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- (i) The Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules, 2011 published in Notification No. G.S.R. 748(E) in Gazette of India dated 5<sup>th</sup> October, 2011.
- (ii) The Companies (Director Identification Number) Amendment Rules, 2012 published in Notification No. G.S.R. 395(E) in Gazette of India dated 28<sup>th</sup> May, 2012.
- (iii) The Companies Director Identification Number (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 429(E) in Gazette of India dated 5<sup>th</sup> June, 2012.

- (iv) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2012 published in Notification No. G.S.R. 411(E) in Gazette of India dated 31<sup>st</sup> May, 2012.
  - (v) The Company Law Board (Fees on Application and Petitions) (Amendment) Rules, 2012 published in Notification No. G.S.R. 547(E) in Gazette of India dated 10<sup>th</sup> July, 2012.
  - (vi) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2012 published in Notification No. G.S.R. 548(E) in Gazette of India dated 10<sup>th</sup> July, 2012.
  - (vii) The Companies (Central Government's) General Rules and Forms (Fourth Amendment) Rules, 2012 published in Notification No. G.S.R. 577(E) in Gazette of India dated 19<sup>th</sup> July, 2012.
  - (viii) The Companies (Central Government's) General Rules and Forms (Fifth Amendment) Rules, 2012 published in Notification No. G.S.R. 588(E) in Gazette of India dated 26<sup>th</sup> July, 2012.
  - (ix) The Companies (Accounting Standards) (Amendment) Rules, 2011 published in Notification No. G.S.R. 179(E) in Gazette of India dated 3<sup>rd</sup> March, 2011.
  - (x) G.S.R. 650(E) published in Gazette of India dated 30<sup>th</sup> August, 2011, inserting certain accounting standards in the Notification No. G.S.R. 179(E) dated 3<sup>rd</sup> March, 2011.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 7387/15/12)

- (6) A copy of the Notification No. S.O.733(E) (Hindi and English versions) published in Gazette of India dated 4<sup>th</sup> April, 2012, appointing the Assistant Commissioner of Income-tax, Guwahati, as the prescribed authority of the purposes of clause (a) of sub-section (1A) of Section 108 of the Companies

Act, 1956 issued under rule 5A of the Companies (Central Government's) General Rules and Forms, 1956.

(Placed in Library, See No. LT 7388/15/12)

- (7) A copy of the Notification No. S.O.298(E) (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> April, 2012, making certain amendments in the Schedule XIV of the Companies Act, 1956 issued under sub-section (1) of Section 641 of the said Act.

(Placed in Library, See No. LT 7389/15/12)

- (8) A copy each of the following Notifications (Hindi and English versions) issued under Section 637 of the Companies Act, 1956:-

- (i) S.O.1538 (E) published in Gazette of India dated 10<sup>th</sup> July, 2012, delegating powers and functions, mentioned therein, of the Central Government to Registrar of Companies, subject to certain conditions.
- (ii) S.O.1539(E) published in Gazette of India dated 10<sup>th</sup> July, 2012, delegating powers and functions, mentioned therein, of the Central Government to Registrar of Directors, , subject to certain conditions.

(Placed in Library, See No. LT 7390/15/12)

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... (*Interruptions*)



**12.01 hrs**

**MESSAGES FROM RAJYA SABHA**

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 3<sup>rd</sup> September, 2012 adopted the following Motion in regard to the Joint Committee on Offices of Profit:-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect one member of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri P.R. Rajan from Rajya Sabha and do communicate to that House the name of the member so elected by Rajya Sabha to the Joint Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, Dr. T.N. Seema, Member, Rajya Sabha has been duly elected to the said Joint Committee.'

- (ii) 'I am directed to inform you that the Rajya Sabha at its sitting held on Wednesday, the 5<sup>th</sup> September, 2012 adopted the following motion regarding filling up of the casual vacancy in the Joint Committee to Examine Matters Relating to Allocation and Pricing of Telecom Licenses and Spectrum:-

**MOTION**

"That this House concurs in the recommendation of Lok Sabha that Rajya Sabha do appoint one Member of Rajya Sabha to the Joint Committee to Examine Matters Relating to Allocation and Pricing of Telecom Licenses and Spectrum in the vacancy caused by the retirement of Prof. P.J. Kurien from the Rajya Sabha and communicate to Lok Sabha the name of the Member so appointed by the Rajya Sabha to the Joint Committee and resolves that Shri Ananda Bhaskar Rapolu be appointed to the said Joint Committee to fill the vacancy." "

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**12.02 hrs**

**LEAVE OF ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE**

MR. CHAIRMAN: The Committee on Absence of Members from the Sittings of the House in their seventh Report presented to the House on 5<sup>th</sup> September, 2012 have recommended that leave of absence from the sittings of the House be granted to the following Members for the period mentioned against each:-

- |    |                             |                          |
|----|-----------------------------|--------------------------|
| 1. | Shri Shatrughan Sinha       | 08.08.2012 to 25.08.2012 |
| 2. | Shri D. Venugopal           | 09.08.2012 to 07.09.2012 |
| 3. | Shri Madhu Koda             | 08.08.2012 to 07.09.2012 |
| 4. | Shri Dilip Singh Judev      | 08.08.2012 to 29.08.2012 |
| 5. | Shri Y.S. Jagan Mohan Reddy | 10.05.2012 to 22.05.2012 |

and

- |    |                     |                          |
|----|---------------------|--------------------------|
|    |                     | 08.08.2012 to 07.09.2012 |
| 6. | Shri Subrata Bakshi | 08.08.2012 to 02.09.2012 |

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: Leave is granted. The Members will be informed accordingly.

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... (Interruptions)

**12.03 hrs****COMMITTEE ON PAPERS LAID ON THE TABLE  
10th Report and Minutes**

SHRI HARIN PATHAK (AHMEDABAD EAST): I beg to present the Tenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

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... (*Interruptions*)

**12.03 ½ hrs**

**(i) Status of implementation of the recommendations contained in the 228<sup>th</sup> Report of the Standing Committee on Industry on 'Revival and Restructuring of Cement Corporation of India Ltd. (CCI)', pertaining to the Ministry of Heavy Industries and Public Enterprises.\***

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table of the House a Statement attached herewith, on the Status of implementation of the recommendations contained in 228<sup>th</sup> Report of the DRPSC on Action Taken Note on the 219<sup>th</sup> Report of the Committee on Revival and Restructuring of Cement Corporation of India Limited, (CCI), in pursuance of the directions issued by the hon. Speaker, Lok Sabha Bulletin – Part II dated September 1, 2004.

Action has been completed/initiated in respect of the various recommendations. The Action Taken Notes giving details of the action taken against each of the recommendations have already been submitted to the Committee on 16.7.2012 and 24.7.2012.

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... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 7391/15/12.

**12.04 hrs****(ii) Status of implementation of the recommendations contained in the 14<sup>th</sup> Report of the Standing Committee on Railways on Demands for Grants (2012-13), pertaining to the Ministry of Railways.\***

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay the statement on the status of implementation of the recommendations contained in the 14<sup>th</sup> Report of the Parliamentary Standing Committee on Railways in pursuance of Directive 73A of the hon. Speaker, Lok Sabha issued vide Lok Sabha Bulletin Part II, dated 1<sup>st</sup> September, 2004.

The 14<sup>th</sup> Report of the Committee on 'Demands for Grants 2012-13' presented to the Lok Sabha on 25.4.2012 contained 33 recommendations and Action Taken Notes thereon were furnished to the Committee on 06.08.2012 in English version and on 13.08.2012 in Hindi version.

Statements showing details of all the recommendations contained in the Report and implementation status thereof are enclosed. Since the statements are voluminous, I request that the same may be taken as read.

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... (*Interruptions*)

**12.04 ¼ hrs****STREET VENDORS (PROTECTION OF LIVELIHOOD AND  
REGULATION OF STREET VENDING) BILL, 2012\*\***

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): I beg to move for leave to

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\* Laid on the Table and also placed in Library, See No. LT 7392/15/12.

\*\* Published in the Gazette of India, Extraordinary, Part –II, Section-2, dated 06.09.2012.

introduce a Bill to protect the rights of urban street vendors and regulate street vending activities and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to protect the rights of urban street vendors and regulate street vending activities and for matters connected therewith or incidental thereto.”

*The motion was adopted.*

KUMARI SELJA: I introduce the Bill.

## **12.05 hrs**

### **MATTERS UNDER RULE 377\***

MR. CHAIRMAN: Hon. Members, the Matters under Rule 377 listed for the day, shall be treated as laid on the Table of the House. Hon. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

#### **(i) Need to ban the import of coconut products in the country**

SHRI CHARLES DIAS (NOMINATED): The problem which is being faced by the coconut growers of the country is very serious. There is a steep decrease in the price of coconut which is affecting the life of thousands of coconut growers in Kerala.

The price of the coconut has decreased from Rs. 8 to 10 last year to Rs 3 to Rs. 4. This decrease has hit the life of the coconut growers in Kerala. The main cause of the price decrease is the liberalized import policy of the Government of India which is continuing in the country. Now, the coconut oil and palm oils are

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\* Treated as laid on the Table.

being imported liberally throughout the country. Higher import of vegetable oil during November 2011 to October 2012 has adversely affected the oil price in the country and thereby the farmers are not even getting the production cost of coconut.

The support Price of copra is not helpful to the farmers in the country. I urge upon the Government to come forward to ban the import of coconut products at least for a certain period otherwise the coconut growers in the country cannot survive.

**(ii) Need to look into the problems of migrants/refugees coming from Pakistan to India**

SHRIMATI CHANDRESH KUMARI (JODHPUR): Since partition there has been a mass exodus of migrants/refugees from Pakistan to India. They are coming with valid passports and visas and have applied for Indian citizenship and residential permission to stay in India. But, unfortunately most of the requests are lying pending. Some of the major problems faced by them are :-

When they apply for Indian Citizenship or extension of visa their requests are forwarded to the Government of India, Home Ministry. If the visa extension is not granted on time they are forcibly deported or heavy penalty is imposed. The District Magistrate of the State should be authorised to grant citizenship to such persons whose papers are all clear. Visa extension/additional visa power should be given to local FRRO's .

Even after submitting valid documents for permanent settlement, they should be permitted to move freely to other cities of the State for livelihood. The Government of India has banned all Pakistani Nationals from going to the West

side of NH-15, thus, preventing them from visiting their relatives who are living in that area. They cannot attend any functions, marriages, engagements, funerals or any other important work.

95% of the immigrants are SCs and Tribals. The Citizenship fees charged by the Government of India till 2005 was very reasonable. Suddenly it was increased, for sections 5(1 a) and 5(1d) from no fee to 5,000/- and Rs. 100/- to Rs. 3000/- respectively and under section 5(1 c) from Rs. 500/- to Rs. 10,000/- and some persons are being charged Rs. 20,000/-. This increase is unaffordable for the poor people. These may be reverted back to the original fee structure. Pakistani Girls marrying Indian boys should be given immediate Citizenship on request without any fee. In the interest of the refugees/migrants a High Powered Committee be constituted consisting of the Home Ministry External Affairs Ministry and Rehabilitation Department to look into the difficulties faced by them.

**(iii)Need to take urgent measures to check erosion of land and to provide funds for maintenance of watershed projects in hill states particularly in Uttarakhand**

**श्री सतपाल महाराज (गढ़वाल):** मैं सरकार का ध्यान पर्वतीय राज्यों विशेषकर उत्तराखण्ड, हिमाचल प्रदेश एवं जम्मू कश्मीर में हो रहे भू-कटाव की ओर आकर्षित करना चाहता हूँ। उत्तराखण्ड में 88 प्रतिशत क्षेत्र इससे प्रभावित हो रहा है जिसमें 35 प्रतिशत क्षेत्र चिंताजनक स्तर तक प्रभावित है। यदि इस चिंताजनक स्थिति को शीघ्र नियंत्रित नहीं किया गया तो इसके भविष्य में भयानक परिणाम होंगे। भू-कटाव के कारण पर्वतीय जिलों पौड़ी एवं टिहरी से अधिक पलायन हुआ है जिसे इस बात से समझा जा सकता है कि इन जिलों के निवासियों की जो संख्या 1971 में थी वही 2001 की जनगणना में सामने आई है। भू-कटाव के कारण कृषि योग्य भूमि घटती जा रही है जोकि पर्वतीय क्षेत्रों में पहले से ही कम है। भूस्खलन, खदानों का समाप्त होना, बादल फटने की घटनाओं से यह भू-कटाव हो रहा है। उत्पादकता को बचाने के लिए भू-कटाव को नियंत्रित करना आवश्यक है इसके लिए बड़े स्तर पर भू एवं जल संरक्षण को संवेदनशील क्षेत्रों में बचाने के लिए वाटरशेड प्रोग्रामों को बढ़ावा देना होगा। साथ ही इंडियन काँसिल ऑफ एग्रीकल्चर रिसर्च के साथ मिलकर कोई फार्मूला तैयार करना होगा जिसको एशियन डेवलपमेंट बैंक से आर्थिक ऋण दिलवाकर क्रियान्वित करवाया जा सके। उत्तराखण्ड में ही 1110 माइक्रो वाटरशेड हैं जिसमें से 322 के संरक्षण के लिए अभी तक कोई विशेष ग्रांट स्वीकृत नहीं है।

मेरा केन्द्र सरकार से अनुरोध है कि वह इस चिंताजनक गंभीर समस्या से पर्वतीय राज्यों को निजात दिलवाने के लिए आवश्यक कदम शीघ्र उठाए।



**(iv)Need to lift ban on transportation of construction material from  
Mangalore port to Lakshadweep**

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): The ban imposed by the Kamataka Government on transportation of building material like cement, sand, etc from Mangalore Port to the Union territory of Lakshadweep has become a cause of great inconvenience to the residents of Lakshadweep. Since Mangalore Port is the one used for transportation of construction material this ban has hampered the development of the much needed infrastructure on the Island. Besides this, the people are having great difficulty in making simple repairs and construction of houses.

Lakshadweep has been granted the status of Scheduled Tribe by the Constitution of India because of the geographical isolation of these islands from the mainland and also because of the socio-economic backwardness of the people in these Islands.

Therefore, I request and urge the Government to take action in this regard and help the Islanders by lifting the ban on transportation of construction material from Mangalore to Lakshadweep the way special dispensation has been given to State of Kerala and State of Goa.

**(v)Need to set up a chair in the name of Mahatma Ayyankali, the great social reformer at the Central University, Kasargod, Kerala**

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): Mahatma Ayyankali was a great leader of dalits in Kerala, who were considered untouchables in the caste riddled Indian society in the southern part of India. He fought against the system of untouchability and pioneered many reforms to improve the lives of the dalits. He was in the forefront of movements against casteism. When he demanded educational facilities for dalit children, his demand was turned down. He started a school in order to teach dalit children. This school, too, was burnt by upper caste people. In 1907, he led a strike at Venganoor which lasted for one year. In recognition of his leadership abilities, the then Maharaja of Travancore nominated him to the Sri Moolam Legislative Assembly (Prajasabha) in 1910. His efforts for upliftment of dalits and downtrodden were admired by other great social reformers and thinkers like Sree Narayana Guru. In 1937 when father of the Nation, Mahatma Gandhi visited Venganoor, he praised the efforts of Mahatma Ayyankali. In November 1980, our late Prime Minister Shrimati Indira Gandhi unveiled the statue of this great social reformer and thinker at Vellayambalam Square in Trivandrum.

The Dalit community for whom Mahatma Ayyankali fought throughout his life celebrated the Centenary of his nomination to the Sri Moolam Legislative Assembly or Prajasabha, recently.

It is a matter of great interest as to how an illiterate person like Mahatma Ayyankali could successfully led a mass movement against social evils and for the upliftment of dalits. I, therefore, request the Union Government to set up an Ayyankali Chair after the name of this great social reformer at the Central University, Kasargod, Kerala so that the whole nation could know about the work done by Mahatma Ayyankali for the upliftmen of dalits and downtrodden.

**(vi)Need to create a new Tirunelveli Railway Division with Tirunelveli as its headquarters**

SHRI S.S. RAMASUBBU (TIRUNELVELI): There has been a long pending demand from the people of western Tamil Nadu to create a new Railway Division with Tirunelveli as its headquarters. The places located south of Madurai Viz., Virudhunagar, Manamadurai, Tuticorin, Tiruchendur, Kanyakumari, Nagercoil (including town), Tirunelveli, Tenkasi, Senkottai can be included having a jurisdiction of 615 kms. under Tirunelveli Division of Southern Railway Zone.

The people of Tamil Nadu since long have been facing a lot of difficulties due to inadequate train facilities from Capital Chennai to various southern districts in the State. Moreover, there has been demand for laying of doublé lines in various sections. As a result, the demand for creation of Tirunelveli Division has been gaining momentum. This long pending demand can be fulfilled by taking out some portions of Madurai and Trivendrum Division which will also be administratively viable, economical, promote freight and passenger traffic and will help in all-round development of the region.

Keeping in view of above, I humbly urge upon the Hon'ble Minister of Railway Minister to kindly take necessary steps for the early creation of Tirunelveli Railway Division, Tamil Nadu.

**(vii) Need to set up adequate number of schools with class I to class XII  
in the country**

**श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली):** आज देश के विभिन्न क्षेत्रों में विद्यार्थियों को शिक्षा अध्ययन हेतु ऐसे विद्यालय बड़ी संख्या में स्थापित किए गए हैं, जो कक्षा 1 से कक्षा 5 व कक्षा 6 से कक्षा 8 और कक्षा 6 से कक्षा 10 तक हैं। विशेषतः बड़े शहरों में बच्चों को स्कूल में प्रवेश मिलने में बड़ी कठिनाई का सामना करना पड़ता है। लेकिन, उस समय और भी अधिक परेशानी का सामना करना पड़ता है, जब बच्चे को कक्षा 6 में प्रवेश तो मिल जाता है, मगर वह स्कूल कक्षा 8 तक होता है। उस बच्चे को कक्षा 8 उत्तीर्ण करने के बाद पुनः दूसरे स्कूल में प्रवेश लेना पड़ता है और उस समय और भी विकट परिस्थिति सामने आती है, जब कि उसको ऐसे स्कूल में प्रवेश मिलता है, जो कक्षा 10 तक है। उस बच्चे को कक्षा 10 उत्तीर्ण करने के बाद पुनः किसी दूसरे स्कूल में प्रवेश लेकर 11वीं व 12वीं कक्षा उत्तीर्ण करनी पड़ती है। ऐसी स्थिति में बच्चों व उनके माता-पिता को मानसिक पीड़ा पहुंचना स्वाभाविक है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह विद्यार्थियों को शिक्षा अध्ययन हेतु कक्षा 1 से 12 अथवा कक्षा 6 से 12 तक स्कूलों की स्थापना किए जाने हेतु प्रावधान बनाने का कष्ट करें।

**(viii) Need to augment railway services and improve passenger facilities in Amreli parliamentary constituency, Gujarat**

**श्री नारनभाई कछाड़िया (अमरेली):** मैं गुजरात के अमरेली संसदीय क्षेत्र में रेलवे विभाग के निम्नलिखित ज्वलंत समस्याओं की ओर सरकार का ध्यान आकर्षित करता हूँ ।

आज अमरेली जिले की आबादी लगभग 25 लाख से ज्यादा है और यहां के लोगों का आर्थिक रूप से कमजोर होने के कारण अपनी-अपनी नौकरीपेशा को लेकर एक शहर से दूसरे शहर में प्रतिदिन आना-जाना बना रहता है और रेलवे की सुविधा नहीं होने के कारण लोगों को प्राइवेट बस में ज्यादा किराया देकर यात्रा करना पड़ता है जो उनके आमदनी की तुलना में काफी महंगा पड़ता है ।

अमरेली जिले में हीरा उद्योग, कोटन उद्योग और अन्य बड़े-बड़े उद्योगों एवं कंपनियों का विकास काफी तेजी से हो रहा है जिससे बिहार, यू.पी., झारखण्ड आदि प्रदेशों से लोग यहां नौकरी के लिए पलायन कर रहे हैं और साथ ही साथ यहां के आम आदमी एवं नौकरीपेशा वालों के लिए एक सुलभ साधन मिल जाएगा । इसके लिए सरकार को निम्नलिखित महत्वपूर्ण कार्य करने होंगे :-

1. अहमदाबाद से अमरेली, जूनागढ़ एवं जूनागढ़ से सोमनाथ तक ब्रॉडगेज से रेल लाइन को जोड़ा जाए ।
2. धौला तक जो ब्रॉडगेज लाइन बिछाई गई है उसे आगे बढ़ाते हुए खिजाडिया, अमरेली और धारी से होकर जूनागढ़ तक जो अभी मीटरगेज में है, उसे ब्रॉडगेज के रूप में परिवर्तित किया जाए ।
3. अमरेली जिला में सावरकुण्डला रेलवे स्टेशन की जमीनी सतह अपेक्षाकृत रेलवे लाइन से बराबर या नीचा है जिससे यात्रियों को रेलवे की सीढ़ियों पर लटककर चढ़ना पड़ता है और इससे यात्री को काफी परेशानी होती है और हमेशा दुर्घटना की संभावना बनी रहती है इसलिए रेलवे स्टेशन की प्लेटफार्म की ऊंचाई को बढ़ाया जाए ।
4. अमरेली जिला में जितने भी रेलवे फाटक हैं वह सुरक्षा की दृष्टि से काफी असुरक्षित हैं । फाटक के दोनों ओर के रास्ते काफी उबड़-खाबड़ और बड़े-बड़े गड्ढे हो गए हैं, इन्हें जल्द से जल्द मरम्मत किया जाए ताकि लोगों और गाड़ियों को पास करने में कोई कठिनाई न हो ।

5. अमरेली जिला के रेलवे फाटकों में गार्ड की व्यवस्था नहीं है जिससे आम लोग एवं गाड़ियां अपने मर्जी से आते जाते रहते हैं जो काफी असुरक्षित है तो ऐसे जगहों पर रेलवे सिग्नल के आधार पर गेट खोलने और बंद करने के लिए गार्ड की व्यवस्था की जाए ।
6. लाठी-अमरेली रोड़ पर जो रेलवे फाटक है, वह काफी ट्रैफिक वाला क्षेत्र है यहां ट्रैफिक लगभग हमेशा जाम रहता है । इसलिए इस रेलवे फाटक के ऊपर से एक ओवरब्रिज बनाया जाए ताकि इस ट्रैफिक की समस्या का निवारण हो सके ।
7. भावनगर जिला में एक गारियाधार नाम का एक तालुका है जो मेरे संसदीय क्षेत्र में आता है और जिसकी आबादी 2 लाख से ज्यादा है और यहां आजादी के 64 साल बाद भी अभी तक रेलवे की पटरी तक बिछाई नहीं गई है, इसे प्राथमिकता के साथ पूरा करने की आवश्यकता है ।
8. अमरेली रेलवे स्टेशन में न कोई बाथरूम टॉयलेट की सुविधा है और न कोई वैंटिंग रूम की । पीने के लिए स्वच्छ पानी की भी सुविधा नहीं है । अतः इस रेलवे स्टेशन का मॉडर्नाइजेशन किया जाए और साथ ही जन असुविधाओं को दूर किया जाए ।

मेरा विनम्र निवेदन है कि आने वाले बजट सत्र में उपरोक्त रेलवे के महत्वपूर्ण समस्याओं को बजटीय प्रावधान कराकर इसे स्थायी रूप से समाधान किया जाए ।

**(ix) Need to constitute a committee to ensure compliance of guidelines for issuance of BPL card to eligible persons particularly in Sheohar parliamentary constituency, Bihar**

**श्रीमती रमा देवी (शिवहर):** देश में गरीब लोगों को सस्ता खाद्यान्न प्राप्त करने के लिए बीपीएल कार्ड दिया जाता है। जिससे गरीब परिवार अपने परिवार के सदस्यों के लिए सस्ते दर पर राशन लेते हैं। परंतु जो बी.पी.एल. कार्ड के पात्र है उनको बीपीएल कार्ड नहीं मिल पा रहा है और जिनको ए.पी.एल. कार्ड मिलना चाहिए उनको बी.पी.एल. कार्ड मिला हुआ है। मेरे संसदीय क्षेत्र के शिवहर, सीतामढ़ी एवं पूर्वी चम्पारण जिलों में भी इसमें व्यापक अनियमितता पाई गई है। 31 दिसम्बर, 2011 तक कई राज्यों में 221 लाख जाली राशन कार्ड जब्त किए गए। किस प्रक्रिया से यह बी.पी.एल. कार्ड ए.पी.एल. वर्ग के लोगों को मिल जाते हैं इसकी उच्च स्तरीय जांच होनी चाहिए। 2006 में केन्द्र सरकार द्वारा इस काम में अनियमितता रोकने के लिए नौ दिशा निर्देश जारी किए गए जिन पर केवल औपचारिक मात्र कार्यवाही हुई है। जहां तक बी.पी.एल. कार्ड के दुरुपयोग की बात है तो गरीब आदमी शिकायत नहीं कर पाता है उसकी कई मजबूरी होती है। फिर भी हर साल इसकी हजारों शिकायतें मिलती हैं जिस पर क्या कार्यवाही होती है उसके बारे में केन्द्र सरकार को बताना चाहिए। बी.पी.एल. कार्ड केवल पात्र लोगों को मिले एवं इसका दुरुपयोग करने वालों पर कड़ी कार्यवाही होनी चाहिए।

सरकार से अनुरोध है कि बी.पी.एल. कार्ड के नियमों के सख्ती से पालन हेतु एक विशेषज्ञ टीम बनायी जाए जोकि इस पूरी प्रक्रिया की निगरानी करें।



**(x) Need to include Pakur, Dumka and Deoghar districts of Jharkhand under Integrated Action Plan and provide all facilities under the Action plan in these districts**

SHRI NISHIKANT DUBEY (GODDA): 17 Districts of Jharkhand which are under Integrated Action Plan are not only getting additional funds but also the areas having population above 250 are being connected with roads under Pradhan Mantri Gram Sadak Yojana. Besides this, three districts of Santhal Pargana - Pakur, Dumka and Deoghar have been converted into SRE Districts. These three districts which have become the centre point of Naxalites and where Naxalites from Bangladesh and Nepal also take shelter have created an atmosphere of fear and terror amongst the people.

Under such circumstances, we demand from the Government of India that atleast these three districts to which the government has also accepted being naxal- affected districts be included into Integrated Action Plan. All facilities be provided to these districts under Integrated Action Plan for being SRE districts on priority basis.

**(xi) Need to approve de-notification of boundaries of Son Chiraiya Sanctuary as proposed by the Government of Madhya Pradesh and de-notify the area under the Sanctuary**

**श्रीमती यशोधरा राजे सिंधिया (ग्वालियर):** ग्वालियर संसदीय क्षेत्र के अंतर्गत वन वृत्त ग्वालियर में 512 कि.मी. क्षेत्र में फ़ैला सोन चिड़िया अभ्यारण्य वर्ष 1981 से स्थापित है। इस अभ्यारण्य के अंतर्गत आने वाले ग्राम बरई, पवा, लखनपुरा, राई, डांग चराई, सिरोल, आंतरी, महुआ खेड़ा, गुर्जा, गोटपुरा, सुजवाया एवं अन्य 27 गांव स्थापित हैं। इस अभ्यारण्य क्षेत्र में 7-8 सोन चिड़िया होने का दावा वन विभाग करता है। जब कि इन ग्रामों में निवासरत ग्रामीणों ने सोन चिड़िया को कभी नहीं देखा। उनका कहना है कि 15-20 वर्ष पूर्व सोन चिड़िया थी, लेकिन लंबे समय से सोन चिड़िया को किसी ने नहीं देखा है।

घाटीगांव ब्लाक में स्थापित सोन चिड़िया अभ्यारण्य में चाहे सड़क बनानी हो, नलजल योजना स्थापित करनी हो, बिजली की लाईन डालने का कार्य करना हो, यह सब नहीं हो सकता चूंकि यह अभ्यारण्य क्षेत्र घोषित है। ग्रामवासियों की आर्थिक स्थिति अत्यंत कमजोर होने के कारण, क्षेत्र में व्यापार एवं अन्य रोजगार के साधन भी बहुत कम है। इस क्षेत्र के किसान न तो अपनी जमीन बेच सकते हैं और न ही खरीद सकते हैं। इतनी सारी परेशानियां होने से, इन ग्रामों में समाज के लोग न तो अपने बेटा/बेटी की शादी करते हैं और न ही इस क्षेत्र की लड़की लेना पसंद करते हैं।

सोन चिड़िया अभ्यारण्य में स्थापित 40 ग्रामों में निवासरत ग्रामीणों को मूलभूत सुविधाएं आसानी से मिले जिनसे वे विगत 30 वर्ष से वंचित हैं। इस अभ्यारण्य की सीमाओं का डीनोटिफिकेशन किया जाए। जिससे प्रदेश शासन की विभिन्न योजनाओं के अंतर्गत विकास कार्य आसानी से कराए जा सकें। इस संबंध में सोन चिड़िया अभ्यारण्य की सीमाओं का डीनोटिफिकेशन संबंधी एक प्रस्ताव प्रदेश शासन से भारत सरकार को भेजा था, जो भारत सरकार ने अभी तक मान्य नहीं किया है। जनहित से जुड़े इस गंभीर विषय पर शीघ्र निर्णय लिए जाने की मांग करती हूं।

**(xii) Need to make singing of national anthem daily obligatory in all primary, secondary and higher educational institutions in the country**

SHRI HARIBHAU JAWALE (RAVER): "Jana Gana Mana" is the national anthem of India. Written in highly Sanskritised (Tatsama) Bengali, it is the first of five stanzas of a Brahma hymn composed and scored by Nobel laureate Rabindranath Tagore. It was first sung in Calcutta Session of the Indian National Congress on 27 December 1911. "Jana Gana Mana" was officially adopted by the Constituent Assembly as the Indian national anthem on 24 January 1950. 27 December 2011 marked the completion of 100 years of Jana Gana Mana since it was sung for the first time. The song has a lot of Sanskrit words that also are found in the majority of Indian languages with the same meaning.

A formal rendition of the national anthem takes fifty-two seconds. There are orders issued for regulation of singing this Indian National Anthem in many functions. Singing of this National anthem in functions increase unity of all countrymen. It also pay tributes to Freedom fighters of our country.

Throughout the country, Students in Primary and Secondary Schools are singing this National Anthem every day. But in all Higher educational institutes and Colleges singing of this National Anthem is not happening.

, I request to the Government to issue order for making singing of National Anthem obligatory daily in all primary, secondary and higher educational institutes with colleges in the entire country.

**(xiii) Need to stop levy of toll tax on certain National Highways and bridges in Uttar Pradesh**

**श्री मिथिलेश कुमार (शाहजहांपुर):** उत्तर प्रदेश में राष्ट्रीय राजमार्ग संख्या 24 किलोमीटर (गरा नदी पर) जिला शाहजहांपुर, सीतापुर में कृष्णा नदी पर बने पुल पर एवं हापुड़ में गन्दा नाला पर बने पुल पर टोल टैक्स ठेका समाप्त होने के बाद भी टोल टैक्स की वसूली की जा रही है ।

इस मामले में मैं माननीय सड़क परिवहन एवं राजमार्ग मंत्री जी से अपेक्षित कार्यवाही की मांग करता हूँ ।

**(xiv) Need to develop religious places around Allahabad as tourist spots  
keeping in view the Kumbha Mela to be held in Allahabad in 2013**

**श्री कपिल मुनि करवारिया (फूलपुर):** उत्तर प्रदेश के जनपद इलाहाबाद में स्थित महत्वपूर्ण ऐतिहासिक व धार्मिक स्थल श्रृग्वेरपुरधाम, पड़िला महादेव, ऐन्द्रिय धाम जमुनीपुर तथा महर्षि दुर्वासा आश्रम ककरा दुबावल आदि पर प्राथमिक सुविधाओं का अभाव है। उक्त स्थलों को तीर्थ स्थल के रूप में विकसित करने की आवश्यकता है। इलाहाबाद में जनवरी, 2013 में महाकुंभ मेले का आयोजन किया जाना है जिसमें देश-विदेश के कोने-कोने से करोड़ों लोग इलाहाबाद आएंगे और महाकुंभ मेला संगम सहित इलाहाबाद के आस-पास स्थित उक्त धार्मिक व ऐतिहासिक स्थलों पर जाएंगे। उक्त महत्वपूर्ण धार्मिक स्थलों पर प्राथमिक सुविधाएं न होने से तीर्थयात्रियों को घोर असुविधा होती है।

सरकार से अनुरोध है कि इलाहाबाद के आस-पास स्थित धार्मिक स्थल श्रृग्वेरपुरधाम, पड़िला महादेव, ऐन्द्रिय धाम जमुनीपुर तथा महर्षि दुर्वासा आश्रम ककरा दुबावल आदि स्थलों को जनवरी 2013 में लगने वाले विश्व के सबसे बड़े महाकुंभ मेले के पूर्व तीर्थस्थल के रूप में विकसित करने की आवश्यकता है। सरकार से उक्त तीर्थस्थलों को विकसित करने की मांग करता हूं।

**(xv) Need to rehabilitate families displaced due to erosion of village land caused by river Gandak in Gopalganj parliamentary constituency, Bihar**

**श्री पूर्णमासी राम (गोपालगंज):** मेरे संसदीय निर्वाचन क्षेत्र बिहार राज्य के गोपालगंज के ग्राम कटघरवा, गमहरीया में गण्डक नदी के पानी से भयानक कटाव हो रहा है। दोनों गांवों के करीब 400 से अधिक परिवार विस्थापित हो गए हैं। इसी प्रकार पिछले वर्ष भी 4 प्रखण्डों में यथा गोपालगंज, कूचायकोट, बरौली एवं माझा में गण्डक के पानी से कटाव के चलते हजारों परिवार बेघर हो गए हैं। हजारों एकड़ फसल और जमीन कटाव हो जाने से बर्बाद हो गई है। वहां किसानों के परिवार भुखमरी की स्थिति में आ गए हैं।

मैं भारत सरकार से मांग करता हूं कि इन विस्थापित परिवारों को पुनर्वासित कराने का कष्ट करें।

**(xvi) Need to release funds under Post Matric Scholarship scheme to facilitate eligible students at the time of admission to higher educational institutions**

SHRI P.R. NATARAJAN (COIMBATORE): Post-Matric Scholarship scheme, devised by the Centre and implemented through states, covers the compulsory non-refundable fee i.e. fee charged towards registration/enrolment, tuition, games, union and library membership, medical examination and any other fee compulsorily payable, apart from a host of other fees. Besides there is a scheme for first generation graduates under which the Govt. takes care of tuition fee, which is now Rs.45,000. The ceiling for annual parental income for SC/ST student is Rs. two lakh, whereas the ceiling for BC/MBC student is Rs.one lakh. More than their level of awareness regarding this scheme, the serious problem being faced by students is that they are in no condition to remit the fees on their own at the time of admission. The Managements of private colleges to which several students have gained admission are not ready to admit them without collecting the fees even if they know that they will be able to get the fees reimbursed by the Govt as such students are eligible for coverage under the scholarship scheme or the other. This year most private self-financing engineering colleges have asked the student to pay the fees latest by August 14 2012. The question that is being asked among the general public is as to how can they pay admission fee (approx. Rs.72000-88500) when their families struggle for daily sustenance? Self-financing colleges however take a stand that the funds transfer from the Government invariably come late. In short, the scholarship scheme benefits elude poor SC/ST students in view of their struggle to pay fee and delayed reimbursement.

Therefore, it is requested that the Hon'ble Minister for Human Resource Development may take steps for the release of funds earmarked for these students, in advance preferably at the time of release of list of selected candidates itself or the colleges be resisted from pressurizing the students to pay the fee immediately so that the down-trodden and poor Adi-dravida students community would stand really benefitted without facing the initial torture of the shelling out the fees at the time of admission itself.



**(xvii) Need to provide additional opening at Major bridge No. 559 on  
Cuttack-Barang Section in East Coast Railway Zone**

SHRI BHARTRUHARI MAHTAB (CUTTACK): Major Bridge No. 559 (12x1220 m plate girder) has been constructed across Puri Main Canal and Barang Nullah on the existing single line of Cuttack-Barang Section in East Coast Railway Zone. On the downstream side of this bridge is the new bridge of span 1x30.5m + 2x61 m (Steel with girder), which is under construction for doubling of this section. There is a road laid on the left hand side canal-bund of the said canal and this road passes under the steel girder of span No. 1 at Cuttack end. As the vertical clearance is less, road level has been lowered under the steel girder of existing bridge and the clearance so obtained is also 3.50 m. Height gauges have been fixed on either side of this girder to permit road vehicles of height less than 3 20 m. Formation level of doubling at this location being equal to the existing one, I would request the Government to make similar arrangement under the steel girder of span 30.5 over Span No. 1.

As the construction work been taken by the RVNL-Bhubaneswar and the possible vertical clearance can be provided as has been done in the existing girder by lowering the road level, adequate arrangement be planned to prevent flooding when the canal runs at full supply level.

Therefore, I urge upon the Government to provide additional opening at Major Bridge No. 559 for greater interest of the public.

**(xviii) Need to provide a financial package for providing relief, drinking water and augmentation of employment guarantee scheme in drought-hit areas of Maharashtra**

श्री भाउसाहेब राजाराम वाकचौरे (शिरडी): देश में सूखे से हालत बहुत ही खराब है तथा महाराष्ट्र सहित अनेक राज्यों में सूखे से निपटने के लिए केन्द्र सरकार से आर्थिक पैकेज की मांग की है, महाराष्ट्र में सूखे की विकराल समस्या के कारण किसानों सहित अन्य कामगारों को काफी हानि हो रही है जिसकी भरपाई करना काफी कठिन है, महाराष्ट्र में पेयजल के बढ़ते संकट से जनजीवन अस्त-व्यस्त हो रहा है। यहां के बहुत सारे जलाशय सूख गए हैं, गत वर्ष की तुलना में इस वर्ष जल स्तर गिरता जा रहा है, महाराष्ट्र में रोजगार गारंटी योजना के विकास के लिए और उपयुक्त कदम उठाने की आवश्यकता है।

अतः मैं केन्द्र सरकार से महाराष्ट्र में सूखे से निपटने, पीने योग्य पानी, रोजगार गारंटी योजना के विकास के लिए आर्थिक पैकेज जारी करने का अनुरोध करता हूं जिससे महाराष्ट्र किसानों सहित अन्य कामगारों को राहत दी जा सकती है।

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MR. CHAIRMAN: Nothing will go on record.

*(Interruptions) ...\**

MR. CHAIRMAN : The House stands adjourned to meet again tomorrow, the 7<sup>th</sup> September, 2012 at 11 a.m.

**12.05 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, September 7, 2012/Bhadra 16, 1934 (Saka).*

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\* Not recorded.